

(2006) 09 P&H CK 0230
In the Punjab And Haryana At Chandigarh
Case No : C.W.P. No. 14161 of 2006

Chander Bhan and Others	Vs	APPELLANT
State of Haryana and Others		RESPONDENT

Date of Decision : 07-09-2006

Acts Referred:

Citation : (2006) 09 P&H CK 0230

Hon'ble Judges : M.M.S. Bedi, J; M.M. Kumar, J

Bench : Division Bench

Advocate : Sailender Singh, for the Appellant;

Judgement

M.M. Kumar, J.—Notice of motion. Mr. Harish Rathee, Sr. DAG, Haryana, who is present in the Court accepts notice.

2. With the consent of the learned Counsel for the parties the writ petition has been heard. The prayer made in the petition is for issuance of a writ of certiorari quashing the condition that the Dearness Allowance be treated as Dearness Pay for the purposes of Retirement Gratuity/Death Gratuity under the relevant instructions dated 8.3.1996 (P-1). The matter is not res integra as this Court has already opined in favour of the petitioners in the judgments dated 23.9.2005 (P-2), 20.12.2005 and 21.4.2006, Annexure P-4 (Colly). The petitioners have already stake their claims by sending a legal notice on 2.2.2006 (P-3), which is pending consideration of the respondents and no decision on the same has so far been taken.

3. In view of above, we deem it just and appropriate to direct the respondents to take cognisance of the legal notice sent by the petitioners and decide the same expeditiously preferably within a period of three months from the date a certified copy of this order is presented to them. If the claim of the petitioners is found to be meritorious and decided in their favour then the benefit accruing to the petitioners shall be disbursed within a further period of four months thereafter. It shall be appreciated if the aforementioned judgments of this Court are kept in

view and a speaking order is passed.

4. Petition stands disposed of in the above terms.